

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./61/00159/2021**

This the 3<sup>rd</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tanveer Hussain (Age 30 Years), S/o Sh. Karam Hussain, R/o Village Sagara, Tehsil Mendhar District Poonch.

.....Applicant  
(Advocate: Mr. Mohd Latif Malik)

**Versus**

1. U.T. of Jammu & Kashmir, Through Commissioner/Secretary to Govt. Rural Development Department, Govt. Of J&K, Civil Sectt. Jammu/Srinagar, Pin code: 180001.
2. Director Rural Development Department, Jammu. Pin code : 180001.
3. Assistant Commissioner Development, Poonch, Pin code: 185101.
4. District Development Commissioner, Poonch, Pin code : 185101.

.....Respondents  
(Advocate:- Mr. Rajesh Thapa, Dy.A.G.)

**ORDER**  
**[ORAL]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Heard learned counsels for the parties.

During the course of arguments, learned counsel for the applicant submitted that the applicant is seeking directions to the respondents to consider the applicant for engagement as Technical Assistant Junior Engineer under MGNREGA Scheme as the applicant was selected as per the merit list issued by the respondents pursuant to the advertisement

dated 04.01.2012 (Annex. A/1) issued by the respondents. He further submits that the applicant would be satisfied if direction be given to the respondents to consider the case of the applicant for engagement as Technical Assistant Junior Engineer under MGNREGA Scheme in accordance with law and rules governing the same.

2. In view of limited prayer sought by the applicant, we deem it appropriate to dispose of this OA with a direction to the respondents to consider and decide the case of the applicant in accordance with law and while doing so, respondents shall take into consideration the contents of present O.A. Needless to say that the respondents shall consider and decide the case of the applicant in accordance with law and rules governing the same and communicate the decision to the applicant with a reasoned speaking order, within two months from the date of receipt of a certified copy of this order.

3. In terms of above directions, OA is disposed of. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

**(ANAND MATHUR)  
MEMBER (A)**

ss/-

**(RAKESH SAGAR JAIN)  
MEMBER (J)**